

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**


37-A

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.08.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No.417/230/HDB/2018
NAME OF THE COMPANY	Genome Valley Tech parks & Incubators Pvt Ltd.(Demerger Co.) & MN Takshila Industries Pvt Ltd.(Resulting Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V.B. Raju for VS Raju	Advocate	Vbraju1@gmail.com 9847120247	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. Sujan Kumar Reddy RD	Advocate	9160001457	

ORDER

Counsel for Petitioner Companies is present. Shri T. Sujan Kumar Reddy, RD is also present. The Counsel for Petitioner Companies reported that liberty is given by the Tribunal in the earlier order to file fresh Application after obtaining consent from the debenture holder. It is the case of Learned Counsel for Petitioner Companies that the only ground on which Tribunal has not approved the Scheme that consent of debenture holder was not obtained by the Petitioner Companies and therefore Scheme cannot be approved. The counsel for Petitioner contended that Petitioner Company obtained fresh consent letter from the Debenture Holder and it is filed. Therefore, petition can be disposed basing on the liberty given by this Tribunal in its order dated 18.10.2017.

I have seen the order of this Tribunal dated 18.10.2017. In this case liberty was given to the Petitioner Companies to file fresh petition. The ground on which Scheme was not approved by the Tribunal that Companies have not obtained written consent from the Debenture Holder DB International (Asia) Limited. Therefore, Tribunal is of the view the present petition can be disposed off in view of the liberty given by Tribunal in the order dated 18.10.2017.

Counsel for RD is present who reported that there is no need to file any additional counter on behalf of RD since there is no amendment in the Scheme. Therefore, matter is ordered to be listed for orders on 07.09.2018.